

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 28 of 2013**

**1.05.13**

Heard Mr. B. Laitmon, the learned counsel for the petitioner who submits that Mr. ODV Ladia, the leading counsel is on bereavement due to the death of his close relative and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CrI. Rev.P.(SH) No. 9 of 2013**

**1.05.13**

Heard Ms. H. Kristazi, the learned counsel for the petitioner who submits that service report is yet to received and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Rev.P.(SH) No. 10 of 2013**

**1.05.13**

Heard Ms. H. Kristazi, the learned counsel for the petitioner who submits that service report is yet to received and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.)(SH) No. 1 of 2013**

**1.05.13**

Heard Mr. B. Thapa, the learned counsel for the petitioner who submits that he has received the counter affidavit today from the state respondent and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. S Sen Gupta, the learned state counsel is present in the Court.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.)(SH) No. 2 of 2013**

**1.05.13**

Heard Mr. B. Thapa, the learned counsel for the petitioner who submits that he has received the counter affidavit today from the state respondent and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. S Sen Gupta, the learned state counsel is present in the Court.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.)(SH) No. 3 of 2013**

**1.05.13**

Heard Mr. B. Thapa, the learned counsel for the petitioner who submits that he has received the counter affidavit today from the state respondent and prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. S Sen Gupta, the learned state counsel is present in the Court.

List this matter on 15.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.)(SH) No. 5 of 2013**

**1.05.13**

Heard Mr. S Dey, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned state counsel who sought 4(four) weeks' time for filing of counter affidavit.

From records it appears that 4(four) weeks' time has already been granted earlier. Considering the nature of the case the accused person is in custody. Therefore, I am of the opinion that the matter needs to be decided on the priority basis. However, for ends of justice prosecution is granted 3(three) weeks' time with a direction to procure the records and keep it ready if the same is necessary at the time of hearing.

List this matter on 22.05.13.

JUDGE

V. Lyndem.